

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-721(PB)/2018**

**IN THE MATTER OF:**

Nikhil Mehta & Sons (HUF) & Ors. .... Applicant/petitioner  
v.  
MVL Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 25.07.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner: Mr. Varun Kathuria, Adv.  
For the respondent : Ms. Yesui Rinchen, Nikhil Mathur, Advs.

**ORDER**

Learned counsel for the respondent undertakes to file vakalatnama within two days. Reply be filed within two weeks with a copy in advance to the counsel of the applicant. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

Learned counsel for the respondent places on record a copy of the order passed by Hon'ble Delhi High Court on 05.07.2018 admitting winding up petition against the corporate debtor. Learned counsel further states that appropriate application has been filed for recalling the said order of admission of winding up dated 05.07.2018. Ld. Counsel undertakes to place the present position of the case on the ensuing date of hearing.

List for further consideration on 30.08.2018.

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

25.07.2018  
Aarti